

**COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL
AREA DEVELOPMENT SCHEME (2015-16)**

SIXTEENTH LOK SABHA

**MINISTRY OF STATISTICS AND
PROGRAMME IMPLEMENTATION**

(Action Taken by the Government on the recommendations contained in the Second Report on the Proposals from the Ministry of Statistics and Programme Implementation on naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009)

FOURTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

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IMPLEMENTATION

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Presented to Lok Sabha on 2nd December, 2015



LOK SABHA SECRETARIAT
NEW DELHI

December, 2015/

Agrahayana ,1937 (Saka)

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COMPOSITION OF THE COMMITTEE ON MEMBERS OF PARLIAMENT
LOCAL AREA DEVELOPMENT SCHEME (LOK SABHA) 2014-15

1. Dr. M. Thambi Durai - Chairperson

Members

2. Shri Kirti Azad
3. Shri Sudip Bandyopadhyay
4. Shri Harishchandra Chavan
5. Shri Dilipkumar Mansukhlal Gandhi
6. Dr. Kambhampati Haribabu
7. Shri Virender Kashyap
8. Shri Md. Badruddoza Khan
9. Shri Shailesh Kumar
10. Shri Arjunlal Meena
11. Shri Anoop Mishra
12. Shri P.C. Mohan
13. Shri Vincent H. Pala
14. Shri Chirag Paswan
15. Shri Dilip Patel
16. Shri Vijaysinh Shankarrao Mohite Patil
17. Shri Mukesh Rajput
18. Dr. Ravindra Kumar Ray
19. Shri A.P. Jithender Reddy
20. Shri Y.V. Subba Reddy
21. Shri Lakhan Lal Sahu
22. Dr. Kulamani Samal
23. Shri M.I. Shanavas
24. Shri Satyapal Singh (Sambhal)

SECRETARIAT

1. Shri V.R. Ramesh - Additional Secretary
2. Shri B. Srinivasa Prabhu - Director
3. Smt. Mamta Kemwal - Additional Director
4. Shri C. Kalyanasundaram - Deputy Secretary

INTRODUCTION

I, the Chairperson of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) having been authorised by the Committee to submit the Report on their behalf, present this Fourth Report on the action taken by the Government on the recommendations contained in the Second Report of Committee on MPLADS (16th Lok Sabha) on proposals from the Ministry of Statistics and Programme Implementation on naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009.

2. The Second Report was presented to Lok Sabha on 7 May, 2015. The Ministry of Statistics and Programme Implementation furnished their Action Taken Notes on the observations/ recommendations contained in the Report on 2 June, 2015.

3. The Report was considered and adopted by the Committee at their sitting held on 25 August, 2015.

New Delhi
30 November, 2015
09 Agrahayana, 1937 (Saka)

Dr. M. Thambi Durai
Chairperson,
Committee on Members of Parliament
Local Area Development Scheme,
Lok Sabha

REPORT

CHAPTER I

Introduction

1.1 This Chapter of the Report of the Committee on Members of Parliament Local Area Development Scheme (MPLADS) deals with the action taken by the Government on the Observations/Recommendations contained in their Second Report (Sixteenth Lok Sabha) on the subject "Proposals from the Ministry of Statistics and Programme Implementation on naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009" relating to the Ministry of Statistics and Programme Implementation.

1.2 The Second Report which was presented to Lok Sabha on 7 May, 2015 contained 3 observations/recommendations. Action Taken Replies received from the Government in respect of all Observations/Recommendations have been categorized as follows:-

- | | |
|--|-------------------|
| (i) Observations/Recommendations which have been accepted by the Government :- | |
| Para Nos. - 1.5 & 1.6 | (Total 02) |
| (ii) Observations/Recommendations which the Committee do not desire to pursue in view of Government's reply :- | |
| Nil | (Total 00) |
| (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee which require reiteration :- | |
| Nil | (Total 00) |
| (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited :- | |
| Para No. - 2.3 | (Total 01) |

1.3 The Committee desire that the Action Taken Notes on the further observation/recommendation made by the Committee in Chapter-V of this Report should be furnished within three months of the presentation of this Report.

CHAPTER - II

Observations/recommendations which have been accepted by the Government

Observations/Recommendations (Para 1.5)

2.1 The Committee note the proposal of the Ministry to name the assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters. MPLADS works are meant for fulfilling the locally felt needs of the people. In case, any provision is made for naming of those assets, demands may arise from different sections to name the assets after the person of their choice. Moreover, there may be political motivation in naming of assets.

Observations/Recommendations (Para 1.6)

2.2 The Committee are, therefore, of the firm view that the existing guidelines which prohibits naming of assets created under MPLADS after any person may continue and there is no need for any change in the guidelines.

Reply of the Government

2.3 Instructions were earlier issued on the subject of **“Naming of assets after any person”** with the approval of Hon’ble Minister for Statistics & Programme Implementation vide Circular No. C-66/2011-MPLADS (Vol. III) dated 29.04.2013 (**Appendix-I**) to include **“naming of assets after any person”** at S.No. 7 in annexure-II of the guidelines on MPLADS which lists the works prohibited under MPLADS.

The instructions prohibiting “naming of assets after any person” have been retained as such at S.No. 7 of Annexure-II of the updated Guidelines on MPLADS (**Appendix-II**) printed in May, 2014.

CHAPTER - III

Observations/recommendations which the Committee do not desire to pursue in view of the Government's replies.

Nil

CHAPTER - IV

Observations/recommendations in respect of which replies of the Government have not been accepted by the Committee which require reiteration.

Nil

CHAPTER - V

Observations/recommendations in respect of which final replies of the Government are still awaited.

MPLADS funds for civil construction works in Schools

(Para 2.3)

5.1. The Committee note the proposal of the Ministry for using MPLADS funds for civil construction works in schools out of MPLADS funds as per the norms of the Right to Education Act, 2009. Since it is necessary to adhere to the Right to Education Act while creating assets for schools under the MPLAD Scheme and to avoid duplicacy of expenditure for schools benefitted under Sarva Shiksha Abhiyan, the Committee approved the above proposals of the Ministry.

Reply of the Government

5.2 The recommendations of Hon'ble Lok Sabha committee on MPLADS were received on 09.12.2014.

Rajya Sabha Secretariat vide their letter No. RS/17/2014-MPLADS dated 25.07.2014 have sought the following information:

- (i) What will be the guiding principles for sanctioning civil works under MPLADS for secondary, senior secondary schools and institutes of higher education, as the norms and standards laid down in the Schedule to Right to Education Act, 2009, which are proposed to be the guiding principles for sanctioning civil works under MPLADS for school are prescribed for the primary and middle schools only.
- (ii) Whether a school with neither teachers nor students can be recognized, as it has been stated in the above-referred letter that to be eligible for receiving grants under the MPLADS, there should be minimum number of teachers and students in a school so that funds are not disbursed to schools which have neither teachers nor students.

Ministry of Human Resource Development were requested to provide the requisite information vide O.M. dated 12.09.2014. It is still awaited, despite reminders.

A decision in the matter will be taken with the approval of Hon'ble Minister for Statistics & Programme Implementation after receipt of recommendations of

Hon'ble Rajya Sabha Committee on MPLADS (for which the requisite information is first to be furnished by Ministry of Human Resource Development).

Further recommendation of the Committee

5.3 The Committee note that the Ministry has referred the matter regarding norms applicable for civil construction works in secondary schools, senior secondary schools and institutes of higher education to the Ministry of Human Resource Development as the norms and standards have been prescribed only for primary and middle schools in the schedule to Right to Education Act, 2009. Since the Committee would like to examine the matter in a holistic manner for all educational institutions, the comments of the Ministry of Human Resources Development should be furnished by the Ministry for the consideration of the Committee before taking final decision in the matter. The Committee urges upon the Ministry of Statistics and Programme Implementation to take up the matter with Ministry of Human Resource Development and make available the information urgently.

**New Delhi
30 November, 2015
09 Agrahayana, 1937 (Saka)**

**Dr. M. Thambi Durai
Chairperson,
Committee on Members of Parliament
Local Area Development Scheme
Lok Sabha**

Member of Parliament Local Area Development Scheme

Appendix-I



संघीय सरकार
सांख्यिकी और कार्यक्रम कार्यान्वयन विभाग
सरदार पटेल भवन, नई दिल्ली-110001
GOVERNMENT OF INDIA
MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION
SARDAR PATEL BHAVAN, NEW DELHI-110001
FAX : 011-23361197
E-mail : mplsads@nic.in

Dated: 29.04.2013

No.C-66/2011-MPLADS (Vol-III)

To

1. The Commissioners,
Corporations of Kolkata / Chennai / Delhi
2. All District Collectors / District Magistrates / Deputy Commissioners

Subject: List of works prohibited under Guidelines on MPLADS

Sir,

I am directed to say that it has been decided to substitute the provision at serial no. 7 of List of works prohibited under MPLADS at Annexure II of August 2012 MPLADS Guidelines from "Assets to be named after any living person" to "Naming of assets after any person" with immediate effect.

2. This issues with the approval of competent authority.

Yours faithfully,

(Tapan Mitra)

Deputy Secretary (MPLADS)

Copy for information to:

1. All Hon'ble Members of Parliament (Lok Sabha / Rajya Sabha).
2. The Secretaries, Nodal Departments dealing with MPLADS (All States / UTs).
3. Rajya Sabha Committee on MPLADS, Rajya Sabha Secretariat, New Delhi.
4. Lok Sabha Committee on MPLADS, Lok Sabha Secretariat, New Delhi.
5. To all concerned in MPLADS Division.
6. NIC for uploading on the MPLADS website.

LIST OF WORKS PROHIBITED UNDER MPLADS

1. Office and residential buildings belonging to Central, and State Governments, their Departments, Government Agencies/ Organizations and Public Sector Undertakings. However, construction of Railway Halt Station, subject to provision of para 3.35 and 3.35.1 will be permissible.
2. Office and residential buildings, and other works belonging to private, and commercial organizations.
3. All works involving commercial establishments/units.
4. All maintenance works of any type. However, re-boring of hand pumps, subject to provision of para 3.32 will be permissible.
5. All renovation, and repair works. (However, works of retrofitting of essential lifeline buildings, viz Govt. hospitals, Govt. Schools and public buildings to be used as shelters in an emergency and heritage and archeological monuments and buildings with specific permission available from the Archeological Survey of India will be permitted under MPLADS)."
6. Grants and loans, contribution to any Central and State/UT Relief Funds.
7. Naming of assets after any person.
8. Project of movable items except as those provided in Annexure -II-A.
9. Acquisition of land or any compensation for land acquired.
10. Reimbursement of any type of completed or partly completed works or items.
11. Assets for individual/family benefits. However, as per para 3.28 of the guidelines, tri-cycle (including motorised, artificial limbs and battery operated motorized wheelchair to differently abled deserving persons are permitted). MPs may also provide MPLADS funds to Centrally Sponsored Schemes providing assets for individually family use, with the proviso that the M.P. will not add or change the priority list or any of the criteria for selection declared in the centrally sponsored scheme. He may not nominate specific individuals as beneficiaries, but can nominate the geographical area where these MPLADS funds would be spent.
12. All revenue and recurring expenditure.

GUIDELINES OF MPLADS

Works within the places of religious worship and on land belonging to or owned by religious faith/group. (However, construction of crematoriums and structures on burial/cremation grounds irrespective of religious faith can be taken up under the MPLADS regardless of the location being adjacent to or falling within the area under the places of religious worship).

Deleted.

Construction of Swagat Dwars.

Execution of works in unauthorized colonies.

COMMITTEE ON MPLAD SCHEME, LOK SABHA (2014-15)**MINUTES OF THE TENTH SITTING OF THE COMMITTEE ON MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME, LOK SABHA (2014-15) HELD ON TUESDAY, 25 AUGUST, 2015.**

The Committee sat on Tuesday, the 25 August, 2015 from 1100 hours to 1230 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

Dr. M. Thambi Durai - *Chairperson*

MEMBERS

2. Shri Kirti Azad
3. Shri Virender Kashyap
4. Shri Shailesh Kumar
5. Shri Chirag Paswan
6. Shri Mukesh Rajput
7. Shri A.P. Jithender Reddy
8. Shri Y.V. Subba Reddy
9. Shri M.I. Shanavas
10. Shri Satyapal Singh (Sambal)

SECRETARIAT

Shri B. Srinivasa Prabhu - Director
Smt. Mamta Kemwal - Additional Director
Shri C. Kalyanasundaram - Deputy Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members of the Committee to the sitting of the Committee and briefly apprised them about the agenda of the sitting. The Committee then took up the following two Action Taken Reports for consideration:-

(i) xxx xxx xxx

(ii) Draft Action Taken Report on the Action Taken Replies furnished by the Ministry of Statistics and Programme Implementation on the recommendations contained in the 2nd Report (16th Lok Sabha) of the Committee on the subject "naming of assets created under MPLADS after the name of eminent personalities/national icons/freedom fighters and using MPLADS funds for civil construction works in schools as per norms of the Right to Education Act, 2009".

The Committee unanimously adopted the Reports without any amendments.

3.	xxx	xxx	xxx
4.	xxx	xxx	xxx
5.	xxx	xxx	xxx
6.	xxx	xxx	xxx

The Committee then adjourned.

**ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE
RECOMMENDATIONS CONTAINED IN THE SECOND REPORT OF THE
COMMITTEE ON MPLADS (16TH LOK SABHA)**

I.	Total number of recommendations :	03
II.	Recommendations which have been accepted by the Government : Para Nos : 1.5 and 1.6	02 (66.66%)
III.	Recommendations which the Committee do not desire to pursue in view of the Government's reply :	00 (00 %)
	Nil	
IV.	Recommendations in respect of which replies of the Government have not been accepted by the Committee : and which require reiteration	00 (00%)
	Nil	
V.	Recommendations in respect of which final replies of the Government are still awaited : Para No.2.3	01 (33.33%)